## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No.O.A.350/01709/2016

Date of order: 05.12.2016

Present : Hon'ble Justice Mr. V.C. Gupta, Judicial Member Hon'ble Ms. Jaya Das Gupta, Administrative Member

KUSHAL CH. CHALAK VS. UNION OF INDIA & ORS. (S.E.RLY.)

For the applicant

: Mr. B. Lahiri, counsel

For the respondents

: None

## ORDER

## Per Justice V.C. Gupta, J.M.

This is an application by a retired employee who seeks the following reliefs:-

- "A) A direction upon the respondents and/or their agents, assigns, subordinates and superiors and each of them to consider and dispose of the written representation made by the applicant immediately within a specific period;
- B) A direction upon the respondents and/or their agents, assigns, subordinates and superiors and each of them to stop deducting any amount from the pension of the applicant and refund the entire amount so deducted in the mean time forthwith with interest.
- C) Any other appropriate order or orders as may seem fit and proper by this Hon'ble Tribunal."
- 2. The facts giving rise to this application are that the applicant retired as Mate from S.E. Railway in the year 2004. It was contended that after commencement of VIth CPC his pension was revised, but since May,2016 his pension has been reduced.
- 3. There is nothing on record to show that any order has been passed for reducing the pension of the applicant. There is no other proof to show that his pension has been reduced. However, it is submitted that a representation has been filed on 23.09.2016(Annexure A-2) to the Senior



Divisional Financial Manager, S.E. Railway, Adra Division, Purulia, which has not been disposed of.

- 4. In view of the above, without issuing any notice to the respondents we think it proper to decide the matter at the admission stage with a direction to the respondents to dispose of the representation of the applicant.
- 5. Accordingly we direct the respondents to decide the representation of the applicant by passing a reasoned and speaking order within a period of one month from the date of production of certified copy of this order. It is made clear that we have not gone into the merit of the case.
- 6. With these observations, the O.A. is disposed of at the admission stage. No cost.

(J. Das Gupta)

**Administrative Member** 

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(Justice V.C. Gupta)
Judicial Member